

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 07 of 2024

IN THE MATTER OF:

Tandur Citizens Welfare Society,  
Telangana.

.....Applicant(s)

-Vs-

The Collector,  
The Collector of Vikarabad,  
Burgupally and ors.

.....Respondent(s)

Counter filed by the Tandur Municipal Corporation -R2

Date:17.09.2024  
Place: Chennai



Mrs. H. Yasmeen Ali,  
Counsel for the 2nd Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
AT CHENNAI

ORIGINAL APPLICATION NO. 07 OF 2024

**BETWEEN:**

Tandur Citizens Welfare Society  
Reg No.714/2016  
Rep. by its President  
Rajgopal Sarada  
Having its registered office previously at  
No. 7/7/52/4A, Gomthikunj  
Tandur - 501141.  
Ranga Reddy Dist,  
Telangana. Currently located at Vikarabad Dist.

**Applicant**

**VS**

The Collector Vikarabad Dist  
At Vikarabad & 5 Others

**Respondents**

**COUNTER FILED BY RESPONDENT NO. 2**

1. In reply to para-No.1 of the petition, this Respondent is not aware whether the applicant society registered under the provisions of AP Societies Registration Act 2001 with Registration No.714/2016 on the file of Registered of societies RR Dist Telangana. It is true that Tandur is Geographically situated at the border state of Karnataka but it is false that it was situated with good ecological and environmental atmosphere with natural Flora and fauna in the past. It is false that Tandur town is in an area of about 10 Sq Km and it is true that assembly constituency is about 30 Sq km. It is true Tandur is having population about around 75,000/- people in Tandur Town with another floating population of 30,000/-.
2. In reply to para-No.2 it is true on the southern side of the town Kagna river flows with a width of 200 to 250 meters with a depth of around 4 to

  
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6 meters from ground level. It is true the said river flows at a distance of 3 km from Bus Stand and Railway Station.

3. In reply to para-No.3 it is false that there is a river sand smuggling by mafias under the noses of all concerned authorities and false that it has further deteriorated its condition.
4. In reply to para-No.4 it is true the Government constructed a check dam on this river for storage of water but it is false that its purpose is being blatantly defeated by free inlet of huge quantity of filthy drainage water and also sand smuggling during the night times by ignoring honorable NGT orders in OA No. 68/2017 and OA No. 171/2013. It is false that sand mafias make and illegal parallel water passing canals at wingwall of the check dam for passing stored water in the months of Feb-Mar every year. It is submitted that even at present kagna river is filled with sand and if any person commits any illegal act with regard to storage of water and illegal theft of sand from the kagna river the Police Tandur taking necessary action against the culprits.
5. In reply to para-No.5 this Respondent taken action against the encroachers of Chiluka Vagu as and when come to the notice of Respondent No.2 and it is false that Chilukala Vagu passes through Peddemul, Yalal and Tandur Mandal of Tandur Division and final reaches Kagna river in Tandur Mandal. It is false that the said river is completely filled with filthy water. It is false that anti-social elements started encroaches on this tiny water stream and it is false that many town ships and colonies have cropped up illegally by granting house and layout permission in discriminately.
6. In reply to para-No.6 it is false that sewage discharges of Kokat Village Yalal Mandal entering into kagna river and polluting and contaminating the river. The other contents of para are also false hence denied.
7. In reply to para-No.7 & 8 it is absolutely false that none of the respondent taken pain in earmarking about the problem of seepage of .

  
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lith and drainage water into kagna river. In fact, the Telangana Government has set up a Project Telangana Municipal Development Project for preparation of detailed project reports for sewerage and storm water drainage system in ULB's of Telangana State and the government of Telangana included in the said project and in continuation of the said project the Telangana Urban Finance and infra structure development corporation Ltd and the special secretary to the Government, VC and Managing director of TUFIDC sanctioned and clearance is accorded for Tandur Municipality an amount of Rs.16,00,00,000/- for taking storm water drains to be taken up and a letter has been addressed a letter to the Collector and District Magistrate Vikarabad District dated 23-09-2023. The Government also taken up the project for purification of drain water of Tandur Town at 4 points i.e. one at Golla Cheruvu, Pathakunta (Adharsh Nagar), one at the end point of Chiluka Vagu and other at Railway under bridge at Old Tandur towards Narayanapur and the project report as been sent for the Government of Telangana for approval and as and when the Government sanctions the amount the project will be taken up without any delay. It is submitted that in fact drain water is not flowing into the kagna river but flowing into the agriculture lands situated abutting to kagna river and the kagna water is not contaminated with drain water. However the municipality Tandur is taking every steps for installation of STP Plants for purification of drain water shortly and making every efforts to get sanctioned the amount from the government for installation of the plants.

8. In reply to para-NO. 9, it is not correct that the respondent violated the provisions of the EP Act in 1986 and the water (prevention and control of pollution) Act 1974.
9. In reply to para-No.10 it is false that the kagna water is contaminated with human waste. It is submitted that the Respondent NO.2 is making all efforts sincerely for establishment of STP Plants at 4 identified places

  
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stated above at Tandur to protect the people of Tandur, town from freiform pollution, from pungent smell and to control the <sup>diseases</sup> ~~deceases~~ from the drain water.

10. In reply to para No. 11 & 12 it is true it is an legal obligation on the Respondents to provide drinking water and sanitation to the people of Tandur.

Therefore, in view of the facts stated above the Honorable <sup>Tribunal</sup> ~~Commissioner~~ be pleased the application be dismissed in the interest of justice.

Date:

Place

  
Commissioner,  
COMMISSIONER  
Tandur Municipality  
Municipality